

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th January, 1985, agreed without any amendment to the Foreign Contribution (Regulation) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd January, 1985."

**GANGTOK MUNICIPAL CORPORATION (AMENDMENT) BILL AS PASSED BY RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Gangtok Municipal Corporation (Amendment) Bill, 1985, as passed by Rajya Sabha.

12.08 hrs.

**BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business in this House on 29th and 30th January, 1985 will consist of :

1. Consideration of any item of Government Business carried over from today's order paper.
2. Consideration and passing of :
  - (a) The Constitution (Fifty second Amendment) Bill, 1985.
  - (b) The Administrative Tribunals Bill, 1985.
3. Discussion on the Resolution seeking dis-approval of the Sugar Un-

dertakings (Taking Over of Management) Amendment Ordinance, 1984 and consideration and passing of the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985 as passed by Rajya Sabha.

4. Consideration and passing of the Gangtok Municipal Corporation (Amendment) Bill, 1985, as passed by Rajya Sabha.

SHRI ABDUL RASHID KABULI (Srinagar): Mr. Speaker, Sir, the following item may be included for discussion next week.

Continued exploitation of jungles for timbers and sleepers for railway tracks etc. has endangered its existence. Not only that rich forests are becoming rare and turned into big patches of waste lands, but the process is destabilising the ecological balance resulting in near extinction of rare birds, flora and fauna. The treacherous floods ravaging the plains every year is one of the side effects of this ruthless destruction of the forests which should be stopped forthwith. A law needs to be enacted to protect the forests from annihilation and for their preservation. The states like Jammu and Kashmir whose economy is linked with forests, need to be compensated by adequate financial aid from the centre every year in order to tide over the monetary losses incurred in case such a law is enacted by the Parliament.

MR. SPEAKER: Before I call the next Member, I would like to inform the House that we will dispense with the lunch hour today to complete the business before the House. Is that agreed to by the House?

MANY HON. MEMBERS: Yes, yes.

MR. SPEAKER: We will dispense with the lunch hour today.

2.09 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI SAIFFUDIN CHOWDHURY (Katwa): I hereunder give two items